

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 4164/2017

New Delhi, this the 28<sup>th</sup> day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ms. Sumeeksha (Aged about 32 years),  
Group 'B'  
D/o Shri Ram,  
R/o H.No. B-10/2<sup>nd</sup> Floor,  
Tagore Garden Extension,  
Delhi-110027. .. Applicant

Versus

Government of NCT of Delhi & Others, Through

1. The Chief Secretary,  
Government of NCT of Delhi,  
Delhi Secretariat, I.P. Estate,  
New Delhi-110002.
2. The Chairman,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092.
3. The Director,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092.
4. The Secretary,  
Department of Education,  
Government of NCT of Delhi,  
Old Secretariat,  
Near Vidhan Sabha,  
Civil Lines, New Delhi-110054. .. Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. It is submitted that in pursuance of the Advertisement No.02/14 issued by the respondents for selection to the post of Drawing Teacher, Post Code No.208/14, the applicant being a candidate belonging to OBC category, applied under the said category for the said post and participated in the consequential selection process. On successful completion of the selection process, she was shortlisted and has uploaded the e-dossier also. However, the respondents vide the impugned rejection notice No.213, dated 13.11.2017, rejected the candidature of the applicant by stating that “Not having requisite qualifications as per Recruitment Rules”.

3. The learned counsel further submits that the applicant is possessing the B.A. Degree with 3 years Full Time Diploma in Commercial Art from a recognized Institute as per the requirement of the Advertisement No.02/14 dated 12.12.2014 (Annexure A/3) and, hence, rejecting the candidature of the applicant on the ground of not possessing the requisite qualification as per Recruitment Rules is illegal and arbitrary.

4. It is also submitted that the applicant made number of representations, including Annexure A/7 (colly.), ventilating her grievances to the respondents. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A/7 (colly.) representations of the applicant, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 30 days from the date of receipt of a copy of this order. Till then, one post of Drawing Teacher, Post Code No.208/14, Advertisement No. 02/14 under OBC category, shall be unfilled. It is needless to mention that in the event of passing of any adverse orders by the respondents, the applicant may question the same, in accordance with law. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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